

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.46
Execution Petition 01/2023 in
T.P.No.77/2016 (C.P.No.53/2015)

IN THE MATTER OF:

Shri Ganga Reddy ... Petitioner
Vs.
M/s. MG-6 Wholesale Market (I) Pvt. Ltd. ... Respondent

Order under Section 397-398 of Companies Act, 2013

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Shri M.V.V Ramana
For the Applicant : Shri Prakash Kumar

ORDER

Execution Petition No.01/2023:

1. Heard the Ld. Counsel appearing for the Applicant and the Respondent.
2. Ld. Counsel for the Respondent Nos.1 & 2 stated that they have filed objections separately for Respondent Nos.1 & 2. However, only objections for Respondent No.2 is on record. Therefore, the registry is directed to contact them to obtain the Diary Nos., and it is also directed to place it on record.
3. Ld. Counsel for the Applicant requests time to file rejoinder. Therefore, two weeks' time is granted to the Applicant to file rejoinder, after serving the copy on the other side.
4. List the case on **18.07.2024.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)